



# भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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July 30, 2015

(Updated upto October 26, 2015)

The Chairman/ Managing Director  
All Scheduled Commercial Banks

Dear Sir/Madam,

## **Master Circular - National Rural Livelihoods Mission (NRLM)**

Reserve Bank of India has periodically issued instructions/directives to banks with regard to operationalisation of the Government of India's National Rural Livelihoods Mission (NRLM) Scheme which replaced the erstwhile Swarnajayanti Gram Swarozgar Yojana (SGSY). To enable banks to have current instructions at one place, this Master Circular is being issued which consolidates all the previous instructions on NRLM issued by RBI up to June 30, 2015, which are listed in the Appendix.

Please acknowledge receipt.

Yours faithfully,

**(Madhavi Sharma)**

Chief General Manager

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**हिंदी आसान है, इसका प्रयोग बढ़ाइए।**

"चेतावनी : रिज़र्व बैंक द्वारा मेल-डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।"

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## **Master Circular**

### **National Rural Livelihoods Mission (NRLM)**

#### **1. Background**

1.1 The Ministry of Rural Development, Government of India launched a new programme known as National Rural Livelihoods Mission (NRLM) by restructuring and replacing the Swarnjayanti Gram Swarozgar Yojana (SGSY) scheme with effect from April 01, 2013. Detailed 'Guidelines' were circulated to all Scheduled Commercial Banks including Regional Rural Banks vide RBI [circular RPCD.GSSD.CO.No.81/09.01.03/2012-13 dated June 27, 2013](#).

1.2 NRLM is the flagship program of Govt. of India for promoting poverty reduction through building strong institutions of the poor, particularly women, and enabling these institutions to access a range of financial services and livelihoods services. NRLM is designed to be a highly intensive program and focuses on intensive application of human and material resources in order to mobilize the poor into functionally effective community owned institutions, promote their financial inclusion and strengthen their livelihoods. NRLM complements these institutional platforms of the poor with services that include financial and capital services, production and productivity enhancement services, technology, knowledge, skills and inputs, market linkage, etc. The community institutions also offer a platform for convergence and partnerships with various stakeholders by building environment for the poor to access their rights and entitlements and public service.

1.3 A women's self-help group, coming together on the basis of mutual affinity is the primary building block of the NRLM community institutional design. NRLM focuses on building, nurturing and strengthening the institutions of the poor women, including the SHGs and their Federations at village and higher levels. In addition, NRLM will promote livelihoods institutions of rural poor. The mission will provide a continuous hand-holding support to the institutions of poor for a period of 5 – 7 years till they come out of abject poverty. The community institutional architecture put in place under NRLM will provide support for a much longer duration and of a greater intensity.

1.4 The support from NRLM will include all round capacity building of the SHGs ensuring that the group functions effectively on all issues concerning their members, financial management, providing them with initial fund support to address vulnerabilities and high cost indebtedness, formation and nurturing of SHG federations, making the federations evolve as strong support organizations, making livelihoods of the poor sustainable, formation and nurturing of livelihoods organizations, skill development of the rural youth to start their own enterprises or take up jobs in organized sector, enabling these institutions to access their entitlements from the key line departments, etc.

1.5 The implementation of NRLM has been in a Mission Mode since April, 2013. NRLM adopts a demand driven approach, enabling the States to formulate their own State specific poverty reduction action plans. NRLM enables the State rural livelihoods missions to professionalize their human resources at State, district and block level. The State missions are capacitated to deliver a wide range of quality services to the rural poor. NRLM emphasises continuous capacity building, imparting requisite skills and creating linkages with livelihoods opportunities for the poor, including those emerging in the organized sector, and monitoring against targets of poverty reduction outcomes. The blocks and districts in which all the components of NRLM will be implemented, either through the SRLMs or partner institutions or NGOs, will be the intensive blocks and districts, whereas remaining will be non-intensive blocks and districts. The selection of intensive districts will be done by the states based on the demographic vulnerabilities. It will be rolled out in a phased manner over the next 7 - 8 years. All blocks in the country will become intensive blocks over time. The key features of NRLM have been furnished in **Annex I**. The key difference from SGSY have been listed in **Annex II**.

## **2. Women SHGs and their Federations**

2.1 Women SHGs under NRLM consist of 10-15 persons. In case of special SHGs i.e. groups in the difficult areas, groups with disabled persons, and groups formed in remote tribal areas, this number may be a minimum of 5 persons.

2.2 NRLM will promote affinity based women Self –help groups.

2.3 Only for groups to be formed with Persons with disabilities, and other special categories like elders, transgenders, NRLM will have both men and women in the self-help groups.

2.4 SHG is an informal group and registration under any Societies Act, State cooperative Act or a partnership firm is not mandatory vide Circular *RPCD.No. Plan BC.13/PL-09.22/90-91* dated *July 24<sup>th</sup>, 1991*. However Federations of SHGs formed at village level, cluster level, and at higher levels are to be registered under appropriate acts prevailing in their States.

### **Financial Assistance to the SHGs**

**3. Revolving Fund (RF):** NRLM would provide Revolving Fund (RF) support to SHGs in existence for a minimum period of 3/6 months and follow the norms of good SHGs, i.e. they follow ‘Panchasutra’ – regular meetings, regular savings, regular internal lending, regular recoveries and maintenance of proper books of accounts. Only such SHGs that have not received any RF earlier will be provided with RF, as corpus, with a minimum of Rs.10,000 and up to a maximum of Rs.15,000 per SHG. The purpose of RF is to strengthen their institutional and financial management capacity and build a good credit history within the group.

### **4. Capital Subsidy has been discontinued under NRLM:**

No Capital Subsidy will be sanctioned to any SHG from the date of implementation of NRLM.

### **5. Community Investment support Fund (CIF)**

CIF will be provided to the SHGs in the intensive blocks, routed through the Village level/ Cluster level Federations, to be maintained in perpetuity by the Federations. The CIF will be used, by the Federations, to advance loans to the SHGs and/or to undertake the common/collective socio-economic activities.

## **6. Introduction of Interest subvention:**

NRLM has a provision for interest subvention, to cover the difference between the Lending Rate of the banks and 7%, on all credit from the banks/ financial institutions availed by women SHGs, for a maximum of Rs 3,00,000 per SHG.

This will be available across the country in two ways:

(i) In 150 identified districts, banks will lend to the women SHGs @7% up to an aggregated loan amount of Rs 3,00,000/-.The SHGs will also get additional interest subvention of 3% on prompt payment, reducing the effective rate of interest to 4%.

(ii) In the remaining districts also, NRLM compliant women SHGs will be registered with SRLMs. These SHGs are eligible for interest subvention to the extent of difference between the lending rates and 7% for the loan up to Rs. 3 lakhs, subjected to the norms prescribed by the respective SRLMs. This part of the scheme will be operationalized by SRLMs.

*(A separate circular on December 09, 2014 was issued containing the detailed guidelines on interest subvention and its operationalization across the country for the year 2014-15 along with the list of 150 identified districts).Salient features and the implementation procedure of the Scheme are enclosed in **Annex III**. Interest subvention for subsequent years will be communicated separately to the banks by GOI/RBI).*

## **7. Role of banks :**

**7.1 Opening of Savings accounts:** The role of banks would commence with opening of accounts for all the Women SHGs, SHGs with members of Disability and the Federations of the SHGs. The 'Know Your Customer' (KYC) norms as specified from time to time by Reserve Bank of India are applicable for identification of the customers.

## **7.2 Lending Norms:**

**7.2.1 The eligibility criteria** for the SHGs to avail loans :

- SHG should be in active existence at least since the last 6 months as per the books of account of SHGs and not from the date of opening of S/B account.
- SHG should be practicing '*Panchasutras*' i.e. Regular meetings; Regular savings; Regular inter-lending; Timely repayment; and Up-to-date books of accounts;

- Qualified as per grading norms fixed by NABARD. As and when the Federations of the SHGs come to existence, the grading exercise can be done by the Federations to support the Banks.
- The existing defunct SHGs are also eligible for credit if they are revived and continue to be active for a minimum period of 3 months.

**7.2.2 Loan amount:** Emphasis is laid on the multiple doses of assistance under NRLM. This would mean assisting an SHG over a period of time, through repeat doses of credit, to enable them to access higher amounts of credit for taking up sustainable livelihoods and improve on the quality of life. The amount of various doses of credit should be as follows:

- First dose: 4-8 times to the proposed corpus during the year or Rs. 50,000 whichever is higher.
- Second dose: 5-10 times of existing corpus and proposed saving during the next twelve months or Rs.1 lakh, whichever is higher.
- Third dose: Minimum of Rs. 2 lakhs, based on the Micro credit plan prepared by the SHGs and appraised by the Federations /Support agency and the previous credit History.
- Fourth dose onwards: Loan amount can be between Rs.5-10 lakhs for fourth dose and/or higher in subsequent doses. The loan amount will be based on the Micro Credit Plans of the SHGs and their members.

The loans may be used for meeting social needs, high cost debt swapping and taking up sustainable livelihoods by the individual members within the SHGs or to finance any viable common activity started by the SHGs.

*(Corpus is inclusive of revolving funds, if any, received by that SHG, its own savings and funds from other sources in case of promotion by other institutes/NGOs.)*

### **7.3 Type of facility and repayment:**

7.3.1 SHGs can avail either Term loan or a CCL loan or both based on the need. In case of need, additional loan can be sanctioned even though the previous loan is outstanding.

7.3.2 Repayment schedule could be as follows:

- The first dose of loan will be repaid in 6-12 instalments
- Second dose of loan will be repaid in 12-24 months.

- Third dose will be sanctioned based on the micro credit plans, the repayment has to be either monthly/quarterly /half yearly based on the cash flow and it has to be between 2 to 5 Years.

- Fourth dose onwards: repayment has to be either monthly / quarterly / half yearly based on the cash flow and it has to be between 3 to 6 Years.

**7.4. Security and Margin:** No collateral and no margin will be charged up to Rs. 10.00 lakhs limit to the SHGs. No lien should be marked against savings bank account of SHGs and no deposits should be insisted upon while sanctioning loans.

**7.5. Dealing with Defaulters:**

7.5.1 It is desirable that wilful defaulters should not be financed under NRLM. In case wilful defaulters are members of a group, they might be allowed to benefit from the thrift and credit activities of the group including the corpus built up with the assistance of Revolving Fund. But at the stage of assistance for economic activities, the wilful defaulters should not have the benefit of further assistance until the outstanding loans are repaid. Wilful defaulters of the group should not get benefits under the NRLM Scheme and the group may be financed excluding such defaulters while documenting the loan.

7.5.2 Further, non-wilful defaulters should not be debarred from receiving the loan. In case of default is due to genuine reasons, Banks may follow the norms suggested for restructuring the account with revised repayment schedule.

**8. Credit Target Planning**

8.1 Based on the Potential Linked Plan/State Focus Paper prepared by NABARD, SLBC sub-committee may arrive at the district-wise, block-wise and branch-wise credit plan. The sub- committee has to consider the existing SHGs, New SHGs proposed, and number of SHGs eligible for fresh and repeat loans as suggested by the SRLMs to arrive at the credit targets for the states. The targets so decided should be approved in the SLBC and should be reviewed and monitored periodically for effective implementation.

8.2. The district-wise credit plans should be communicated to the DCC. The Block-wise/Cluster-wise targets are to be communicated to the bank Branches through the Controllers.

## **9. Post credit follow-up**

9.1 Loan pass books in regional languages may be issued to the SHGs which may contain all the details of the loans disbursed to them and the terms and conditions applicable to the loan sanctioned. The passbook should be updated with every transaction made by the SHGs. At the time of documentation and disbursement of loan, it is advisable to clearly explain the terms and conditions as part of financial literacy.

9.2 Bank branches may observe one fixed day in a fortnight to enable the staff to go to the field and attend the meetings of the SHGs and Federations to observe the operations of the SHGs and keep a track of the regularity in the SHGs meetings and performance.

## **10. Repayment:**

Prompt repayment of the loans is necessary to ensure the success of the programme. Banks shall take all possible measures, i.e. personal contact, organization of joint recovery camps with District Mission Management Units (DPMUs) / DRDAs to ensure the recovery of loans. Keeping in view, the importance of loan recovery, banks should prepare a list of defaulters under NRLM every month and furnish the list in the BLBC, DLCC meetings. This would ensure that NRLM staff at the district/ block level will assist the bankers in initiating the repayment.

## **11. Deputation of the bank officials to SRLMs**

As a measure of strengthening the (DPMUs) / DRDAs and for promoting a better credit environment, deputation of the bank officials to DPMUs/ DRDAs has been suggested. Banks may consider deputing officers at various levels to the State Governments/DRDAs in consultation with them.

## **12. Supervision and monitoring of the Scheme**

Banks may set up NRLM cells at Regional/Zonal offices. These cells should periodically monitor and review the flow of credit to the SHGs, ensure the implementation of the guidelines to the scheme, collect data from the branches and make available consolidated data to the Head office and the NRLM units at the districts/ blocks. The cell should also discuss this consolidated data in the SLBC, BLBC and DCC meetings regularly to maintain the effective communication with the state staff and all banks.



**12.1 State Level Banker's Committee:** SLBCs shall constitute a sub-committee on SHG-bank linkage. The sub-committee should consist of members from all banks operating in the State, RBI, NABARD, CEO of SRLM, representatives of State Rural Development Department, Secretary-Institutional Finance and Representatives of Development Departments etc. The sub-committee shall meet once in a month with a specific agenda of review, implementation and monitoring of the SHG-Bank linkage and the issues/ constraints in achievement of the credit target. The decisions of SLBCs should be derived from the analysis of the reports of the sub-committee.

**12.2 District Coordination Committee:** The DCC (NRLM sub-committee) shall regularly monitor the flow of credit to SHGs at the district level and resolve issues that constrain the flow of credit to the SHGs at district level. This committee meeting should have participation of LDMs, AGM of NABARD, district coordinators of the banks and DPMU staff representing NRLM and office bearers of SHG federations.

**12.3 Block level Bankers Committee:** The BLBC shall meet regularly and take up issues of SHG bank linkage at the block level. In this Committee, the SHGs/ Federations of the SHGs should be included as members to raise their voice in the forum. Branch wise status of SHG credit shall be monitored at the BLBC (Annex B and C may be used for the purpose)

**12.4 Reporting to Lead District Managers:** The branches may furnish the progress report and the delinquency report achieved under various activities of NRLM in the format at Annex 'V' and 'Annex VI' to the LDM every month for onward submission to Special Steering Committee/sub-committee constituted by SLBC.

**12.5 Reporting to RBI:** Banks may give a state-wise consolidated report on the progress made on NRLM to RBI/NABARD at quarterly intervals.

**12.6 Reporting on SHG-Bank linkages:** NABARD shall submit monthly report on the SHG bank linkage, data for which shall flow from the CBS platform to NRLM on regular basis.

12.7 LBR returns: Existing procedure of submitting LBR returns to be continued duly furnishing the correct code.

### 13. **Data Sharing:**

Data sharing on a mutually agreed format / interval may be provided to SRLM for initiating various strategies including recovery etc. The financing banks may enter into a Memorandum of Understanding (MOU) for regular data sharing with the State Rural Livelihood Missions, through the CBS platform.

### 14. **NRLM support to the bankers:**

14.1 SRLM would develop strategic partnerships with major banks at various levels. It would invest in creating enabling conditions for both the banks and the poor for a mutually rewarding relationship.

14.2 SRLM will assist the SHGs through imparting Financial literacy, extending counselling services on savings, credit and training on Micro-investment Planning embedded in capacity building.

14.3 Improving quality of banking services to poor clients by positioning customer relationship managers (Bank Mitra).

14.4 Leveraging IT mobile technologies and institutions of poor and youth as business facilitators and business correspondents.

14.5. **Community based recovery mechanism:** One exclusive sub - committee for SHG Bank Linkage may be formed at village/cluster/ block level which will provide support to the banks in ensuring proper utilization of loan amount, recovery etc. The bank linkage sub - committee members from each village level federation along with project staff will meet once in a month under the chairmanship of the Branch Manager in the branch premises with the agenda items relating to bank linkage.

**Key Features of NRLM**

**1. Universal Social Mobilization:** To begin with, NRLM would ensure that at least one member from each identified rural poor household, preferably a woman, is brought under the Self Help Group (SHG) network in a time bound manner. Subsequently, both women and men would be organized for addressing livelihoods issues i.e. farmers organizations, milk producers' cooperatives, weavers associations, etc. All these institutions are inclusive and no poor would be left out of them. NRLM would ensure adequate coverage of vulnerable sections of the society such that 50% of the beneficiaries are SC/STs, 15% are minorities and 3% are persons with disability, while keeping in view the ultimate target of 100% coverage of BPL families.

**2. Participatory Identification of poor (PIP):** The experience from SGSY suggests that the current BPL list has large inclusion and exclusion errors. To widen the target groups beyond the BPL list and to include all the needy poor, NRLM will undertake community based process i.e. participation of the poor in the process of identifying the target group. Participatory process based on sound methodology and tools (*social mapping and well being categorization, deprivation indicators*) and also locally understood and accepted criterion ensures local consensus that inadvertently reduces the inclusion and exclusion errors, and enables formation of the groups on the basis of mutual affinity. Over the years, the participatory method of identifying the poor have been developed and applied successfully in the states like AP, Kerala, Tamil Nadu and Odisha.

The households identified as poor through the P.I.P process will be accepted as NRLM target group and will be eligible for all the benefits under the programme. The list finalized after PIP process will be vetted by the Gram Sabha and approved by the Gram Panchayat.

Till the PIP process is undertaken by the State in a particular district/Block, the rural households already included in the official BPL list will be targeted under NRLM. As already provided in the Framework for implementation of NRLM, up

to 30% of the total membership of the SHGs may be from among the population marginally above the poverty line, subject to the approval of the BPL members of the group. This 30% also includes the excluded poor, those who are really as poor as those included in BPL list but their name does not figure in the list.

**3. Promotion of Institutions of the poor:** Strong institutions of the poor such as SHGs and their village level and higher level federations are necessary to provide space, voice and resources for the poor and for reducing their dependence on external agencies. They empower them and also act as instruments of knowledge and technology dissemination, and hubs of production, collectivization and commerce. NRLM, therefore, would focus on setting up these institutions at various levels. In addition, NRLM would promote specialized institutions like Livelihoods collectives, producers' cooperative/companies for livelihoods promotion through deriving economies of scale, backward and forward linkages, and access to information, credit, technology, markets etc. The Livelihoods collectives would enable the poor to optimize their limited resource.

**4. Strengthening all existing SHGs and federations of the poor.** There are existing institutions of the poor women formed by Government efforts and efforts of NGOs. NRLM would strengthen all existing institutions of the poor in a partnership mode. The self-help promoting institutions both in the Government and in the NGO sector would promote social accountability practices to introduce greater transparency. This would be in addition to the mechanisms that would be evolved by SRLMs and state governments. The learning from one another underpins the key processes of learning in NRLM.

**5. Emphasis on Training, Capacity building and skill building:** NRLM would ensure that the poor are provided with the requisite skills for managing their institutions, linking up with markets, managing their existing livelihoods, enhancing their credit absorption capacity and credit worthiness, etc. A multi-pronged approach is envisaged for continuous capacity building of the targeted families, SHGs, their federations, government functionaries, bankers, NGOs and other key stakeholders. Particular focus would be on developing and engaging community professionals and community resource

persons for capacity building of SHGs and their federations and other collectives. NRLM would make extensive use of ICT to make knowledge dissemination and capacity building more effective.

**6. Revolving Fund and Community investment support Fund (C.I.F):** A Revolving Fund would be provided to eligible SHGs as an incentive to inculcate the habit of thrift and accumulate their own funds towards meeting their credit needs in the long-run and immediate consumption needs in the short-run. The C.I.F would be a corpus and used for meeting the members' credit needs directly and as catalytic capital for leveraging repeat bank finance. The C.I.F would be routed to the SHGs through the Federations. The key to coming out of poverty is continuous and easy access to finance, at reasonable rates, till they accumulate their own funds in large measure.

**7. Universal Financial Inclusion:** NRLM would work towards achieving universal financial inclusion, beyond basic banking services to all the poor households, SHGs and their federations. NRLM would work on both demand and supply side of Financial Inclusion. On the demand side, it would promote financial literacy among the poor and provides catalytic capital to the SHGs and their federations. On the supply side, it would coordinate with the financial sector and encourage use of Information, Communication & Technology (ICT) based financial technologies, business correspondents and community facilitators like 'Bank Mitras'. It would also work towards universal coverage of rural poor against loss of life, health and assets. Further, it would work on remittances, especially in areas where migration is endemic.

**8. Provision of Interest Subvention:** The rural poor need credit at low rate of interest and in multiple doses to make their ventures economically viable. In order to ensure affordable credit, NRLM has a provision for subvention on interest rate above 7% per annum for all eligible SHGs, who have availed loans from mainstream financial institutions.

**9. Funding Pattern:** NRLM is a Centrally Sponsored Scheme and the financing of the programme would be shared between the Centre and the States in the ratio of 75:25 (90:10 in case of North Eastern States including Sikkim; completely from the Centre in case of UTs). The Central allocation earmarked for the States would broadly be distributed in relation to the incidence of poverty in the States.

**10. Phased Implementation:** Social capital of the poor consists of the institutions of the poor, their leaders, community professionals and more importantly community resource persons (poor women whose lives have been transformed through the support of their institutions). Building up social capital takes some time in the initial years, but it multiplies rapidly after some time. If the social capital of the poor does not play the lead role in NRLM, then it would not be a people's programme. Further, it is important to ensure that the quality and effectiveness of the interventions is not diluted. Therefore, a phased implementation approach is adopted in NRLM. NRLM would reach all districts by the end of 12th Five-year Plan.

**11. Intensive blocks.** The blocks that are taken up for implementation of NRLM, 'intensive blocks', would have access to a full complement of trained professional staff and cover a whole range of activities of universal and intense social and financial inclusion, livelihoods, partnerships etc. However, in the remaining blocks or non-intensive blocks, the activities may be limited in scope and intensity.

**12. Rural Self Employment Training Institutes (RSETIs).** RSETI concept is built on the model pioneered by Rural Development Self Employment Institute (RUDSETI) – a collaborative partnership between SDME Trust, Syndicate Bank and Canara Bank. The model envisages transforming unemployed youth into confident self-employed entrepreneurs through a short duration experiential learning programme followed by systematic long duration hand holding support. The need-based training builds entrepreneurship qualities, improves self-confidence, reduces risk of failure and develops the trainees into change agents. Banks are fully involved in selection, training and post training follow up stages. The needs of the poor articulated through the institutions of the poor would guide RSETIs in preparing the participants/trainees in their pursuits of self-employment and enterprises. NRLM would encourage public sector banks to set up RSETIs in all districts of the country.

**Key difference from SGSY**

1. NRLM is promoting a major shift from purely 'allocation based' strategy to a 'demand driven' strategy wherein states have the flexibility to develop their own plans for capacity building of women SHGs and Federations, infrastructure and marketing, and policy for financial assistance for the SHGs.
2. NRLM will identify the target group of poor through a 'participatory identification of the poor' process instead of using the BPL list as was done in SGSY. This will ensure that the voiceless, poorest of poor are not ignored. In fact under NRLM, the first preference is given to the poorest of poor households.
3. NRLM will promote the formation of women SHGs on the basis of **affinity** and not on the basis of a common activity, as it used to be under SGSY. It is definitely possible that members who come together on the basis of affinity could be having a common activity.
4. Unlike SGSY, the NRLM has taken a saturation approach and will ensure all the poor in a village are covered and a woman from each poor family is motivated to join the SHG.
5. *SHG Federations*: All SHGs in a village come together to form a federation at the village level. The village federation is a very important support structure for the members and their SHGs. The cluster federation is the next level of federation. A cluster consists of a group of villages within a block. The exact configuration will vary from State to State, but typically a cluster consists of 25 - 40 villages. The Village federations and the Cluster federations are the two critical support structures for the SHG s and their members in their long journey out of poverty.

6. NRLM will provide continuous hand-holding support to SHGs, and their federations. This was missing in SGSY. Under NRLM this support will be provided to a great extent by capacitating the SHG federations and by building a cadre of community professionals from among the poor women. The federations and the community professionals will be imparted the necessary skills by the mission.
  
7. The objective of NRLM is to ensure that SHG s are enabled to access repeat finance from Banks, till they attain sustainable livelihoods and decent living standards. This was missing in SGSY, where the emphasis was on one time support.



**Interest subvention scheme for Women SHGs**

- I. **Interest subvention scheme on Credit to Women SHG for all Commercial Banks (only Public Sector Banks, Private Sector Banks and Regional Rural Banks) and Co-operative banks in 150 districts**
  - i. All women SHGs will be eligible for interest subvention on credit upto Rs. 3 lakhs at 7% per annum. SHG availing capital subsidy under SGSY in their existing credit outstanding will not be eligible for benefit under this scheme.
  - ii. The Commercial Banks and Cooperative Banks will lend to all the women SHGs at the rate of 7% in the 150 districts. **Annex IV** provides the names of the 150 districts.
  - iii. All Commercial Banks (excluding RRBs) will be subvented to the extent of difference between the Weighted Average Interest Charged (*WAIC as specified by Department of Financial Services, Ministry of Finance.*) and 7% subject to the maximum limit of 5.5%. This subvention will be available to all the Banks on the condition that they make SHG credit available at 7% p.a. in the 150 districts.
  - iv. RRBs and Cooperative Banks will be subvented to the extent of difference between the maximum lending rates (as specified by NABARD) and 7% subject to the maximum limit of 5.5%. This subvention will be available to all RRBs and Cooperative Banks on the condition that they make SHG credit available at 7% p.a. in the 150 districts. RRBs and Cooperative Banks will also get concessional refinance from NABARD. Detailed guidelines for RRBs and Cooperative Banks will be issued by NABARD.

- v. Further, the SHGs will be provided with an additional 3% subvention on the prompt repayment of loans. For the purpose of Interest Subvention of additional 3% on prompt repayment, an SHG account will be considered prompt payee if it satisfies the following criterion.

For Cash Credit Limit:

- i. Outstanding balance shall not have remained in excess of the limit /drawing power continuously for more than 30 days.
- ii. There should be regular credit and debits in the accounts. In any case there shall be at least one customer induced credit during a month.
- iii. Customer induced credit should be sufficient to cover the interest debited during the month.

b. For the Term loans: A term loan account where all of the interest payments and/or instalments of principal were paid within 30 days of the due date during the tenure of the loan, would be considered as an account having prompt payment.

All prompt payee SHG accounts as on the end of the reporting quarter will be eligible for the additional interest subvention of 3%. The banks should credit the amount of 3% interest subvention to the eligible SHG loan accounts and thereafter seek the reimbursement.

- vi. The Interest Subvention scheme shall be implemented for all commercial banks (excluding RRBs) through a Nodal Bank selected by the Ministry of Rural Development.
- vii. For the RRBs and Cooperative Banks the scheme will be operationalized by NABARD similar to the short term crop loan scheme.

- viii. All Commercial Banks (including the PSBs, Private Banks and RRBs) who are operating on the Core Banking Solutions (CBS) can avail the interest subvention under the scheme.
- ix. In order to avail the Interest Subvention on credit extended to the SHGs @ 7%, regular subvention, all commercial banks (excluding RRBs) are required to upload the SHG loan account information on the Nodal Bank's portal as per the required technical specification. Banks must submit the claims for 3% additional subvention on the same portal.
- x. The claims submitted by bank should be accompanied by a Statutory Auditor's certificate (in original) certifying the claims for subvention as true and correct.
- xi. In order to avail the Interest Subvention on credit extended to the SHGs @ 7%, all RRBs and Cooperative Banks are required to submit their claims to respective NABARD - Regional Offices on a quarterly basis as at June, September, December and March. The claims for the last quarter should be accompanied with a Statutory Auditor's certificate certifying the claims for the Financial Year as true and correct. The claims of any Bank for the quarter ending March will be settled by MoRD only on receipt of the Statutory Audited certificate for the complete Financial Year by the Bank.
- xii. RRBs and Cooperative Banks may submit their consolidated claims pertaining to the 3% additional subvention on disbursements made during the entire year to respective NABARD - Regional Offices latest by June every year, duly audited by Statutory Auditors certifying the correctness.
- xiii. Any remaining claim pertaining to the disbursements made during the year and not included during the year, may be consolidated separately and marked as an *'Additional Claim'* and submitted to Nodal Bank (for all Commercial banks except RRBs) and NABARD Regional Offices (for all RRBs and Cooperative Banks) latest by June every year, duly audited by Statutory Auditors certifying the correctness.

- xiv. Any corrections in claims by PSBs and Pvt. Sector Banks shall be adjusted from later claims based on auditor's certificate. The corrections must be made on the Nodal Bank's portal accordingly.
- xv. For process of submission of claims by RRBs and Cooperative Banks, detailed guidelines will be issued by NABARD

**II. Interest subvention scheme for Category II Districts  
(Other than 150 districts).**

For category II districts, comprising of districts other than the above 150 districts, all women S.H.Gs under N.R.L.M will continue to be eligible for interest subvention to avail the loan facility at an interest rate of 7%. The funding for this subvention will be provided to the State Rural Livelihoods Missions (S.R.L.Ms). The State-wise distribution of the provision under this budget head would be determined each year. In the Category II districts, Banks will charge the SHGs as per their respective lending norms and the difference between the lending rates and 7% subjected to a maximum limit of 5.5% will be subvented in the loan accounts of the SHGs by the SRLM. In pursuance of the above, the salient features and the operational guidelines in respect of the interest subvention for the category II districts, are as follows:

**(A) Role of the Banks:**

All banks who are operating on the Core Banking Solution (CBS) are required to furnish the details of the Credit disbursement and Credit outstanding of the SHGs across all districts in the desired format as suggested by the MoRD, directly from the CBS platform, to the Ministry of Rural Development (*through FTP*) and to the SRLMs. The information should be provided on a monthly basis to facilitate the calculation and disbursement of the Interest Subvention amount to SHGs.

**B) Role of the State Governments:**

- i. All women SHGs, comprising of more than 70% BPL or rural poor members (rural poor as per the Participatory Identification Process) are regarded as SHGs under NRLM. Such SHGs, comprising of rural poor members from the

intended NRLM target group will be eligible for interest subvention on credit up to Rs. 3 lakhs at the rate of 7% per annum on prompt repayment.

- ii. This scheme will be implemented by the State Rural Livelihood Missions (SRLMs). SRLMs will provide interest subvention to the eligible SHGs who have accessed loan from Commercial and Cooperative Banks. The funding for this subvention will be met out of the Central Allocation: State Contribution in the ratio of 75:25.
- iii. The SHGs will be subvented with the extent of difference between the lending Rate of the banks and 7% subjected to a maximum limit of 5.5% by the SRLMs, directly on a monthly / quarterly basis. An e-transfer of the subvention amount will be made by the SRLM to the loan accounts of the SHGs who have repaid promptly.
- iv. Women SHGs who have availed capital subsidy under SGSY in their existing loans, will not be eligible for benefit of Interest Subvention for their subsisting loan under this scheme.
- v. SRLMs should submit Quarterly Utilization Certificate indicating subvention amounts transferred to the Loan accounts of the eligible SHGs

The States with state specific interest subvention schemes are advised to harmonize their guidelines with the Central scheme.

**Annex IV**

**List of districts eligible for the interest subvention on the loan at 7% and additional interest subvention of 3% on the prompt repayment**

<b>S.L</b>	<b>Name of the state</b>	<b>List of districts</b>	<b>No of districts in State</b>
1	<b>Andhra Pradesh</b>	Adilabad	8
		Srikakulam	
		East Godavari	
		Warangal	
		Vijaynagaram	
		Visakhapatnam	
		Khammam	
		Karimnagar	
2	<b>Bihar</b>	Arwal	11
		Aurangabad	
		Gaya	
		Jamui	
		Jehanabad	
		Kaimur	
		Munger	
		Nawada	
		Rohtas	
		Paschim Champaran	
		Sitamarhi	
3	<b>Chhattisgarh</b>	Bastar	10
		Bijapur	
		Dantewada	
		Jashpur	
		Kanker	
		Kawardha	
		Koriya	
		Narayanpur	
		Rajnandgaon	
		Sarguja	
4	<b>Goa</b>	North Goa	1
5	<b>Gujarat</b>	Vadodara	3
		Banaskantha	
		Panchmahal	
6	<b>Haryana</b>	Mewat	3
		Bhiwani	
		Jhajjar	
7	<b>Himachal Pradesh</b>	Shimla	2
		Mandli	

<b>S.L</b>	<b>Name of the state</b>	<b>List of districts</b>	<b>No of districts in State</b>
8	<b>Jammu and Kashmir</b>	Ganderbal	3
		Budgam	
		Udhampur	
9	<b>Jharkhand</b>	Bokarao	17
		Chatra	
		Garhwa	
		Giridh	
		Gumla	
		Hazaribagh	
		Khunti	
		Kodarma	
		Latehar(N)	
		Lohardaga	
		Paschim Singhbhum	
		Palamu	
		Purbi Singhbhum	
		Ramgarh	
Ranchi(RURAL)			
Saraikela(N)			
Simdega(N)			
10	<b>Karnataka</b>	Mysore	4
		Tumkur	
		Gadag	
		Koppal	
11	<b>Kerala</b>	Pallakkad	2
		Mallapuram	
12	<b>Madhya Pradesh</b>	Annupur	13
		Balaghat	
		Dindori	
		Mandala	
		Seoni	
		Shahdol	
		Sidhi	
		Umaria	
		Chhindwara	
		Singrauli	
		Badwani	
		Sheopur	
Alirajpur			
13	<b>Maharashtra</b>	Gadchiroli	6
		Gondia	

<b>S.L</b>	<b>Name of the state</b>	<b>List of districts</b>	<b>No of districts in State</b>
		Jalna	
		Osmanabad	
		Nandurbar	
		Yavatmal	
14	<b>Odisha</b>	Balangir	18
		Debagarh	
		Gajapati	
		Ganjam	
		Jajpur	
		Kalahandi	
		Kandhamal	
		Kendujhar	
		Koraput	
		Malkangiri	
		Mayurbhanj	
		Nabarangpur	
		Nayagarh	
		Nuapada	
		Rayagada	
		Sambalpur	
		Sonapur	
		Sundargarh	
15	<b>Punjab</b>	Tarn Taran	3
		Gurdaspur	
		Ferozepur	
16	<b>Rajasthan</b>	Ajmer	4
		Alwar	
		Dausa	
		Udaipur	
17	<b>Tamil Nadu</b>	Vilupuram	4
		Vellore	
		Thiruvannamalai	
		Dharmapuri	
18	<b>Uttar Pradesh</b>	Chandauli	14
		Mirzapur	
		Sonbhadra	
		Badaun	
		Hardoi	
		Etawah	
		Azamgarh	
		Allahabad	
		Ambedkarnagar	



<b>S.L</b>	<b>Name of the state</b>	<b>List of districts</b>	<b>No of districts in State</b>
		Bahraich	
		Deoria	
		Jalaun	
		Hamirpur	
		Badan	
19	<b>Uttarakhand</b>	Chamoli	2
		Bageshwar	
20	<b>West Bengal</b>	Bankura	5
		Medinipur West	
		Coochbehar	
		Birbhum	
		Puruliya	
<b>North Eastern States</b>			
21	<b>Arunachal Pradesh</b>	Papumpare	2
		Lohit	
22	<b>Assam</b>	Hailakandi	4
		Dhemeji	
		Jorhat	
		Nagaon	
23	<b>Manipur</b>	Imphal East	1
24	<b>Meghalaya</b>	West Khasi Hill	1
25	<b>Mizoram</b>	Aizwal	2
		Lunglei	
26	<b>Nagaland</b>	Peren	3
		Tuensang	
		Mon	
27	<b>Sikkim</b>	South Sikkim	2
		East Sikkim	
28	<b>Tripura</b>	West Tripura	2
		North Tripura	
	<b>Total</b>		<b>150</b>

Branch Name:

Bank Name:

Block

Name:

District:

State:

Progress report for  
the month of -----,  
20--

\*Rs lakhs

S. No	No of SHGs with S/B accounts			Credit linked SHGs in this month						Credit outstanding	
	Total S/B accounts till last month	New a/c opened this month	Cumulative	New loans		Repeat Loans		Cumulative		No of loans	Amount outstanding*
				No of loans	Amount disbursed*	No of loans	Amount disbursed*	No of loans	Amount disbursed*		
	1(a)	1(b)	1(c) = 1(a)+1(b)	2(a)	2(b)	3(a)	3(b)	4(a) = 2(a)+3(a)	4(b) = 2(b)+3(b)	5(a)	5(b)

\*New loans : First linkage loans to be considered as the new loans

\*Second and third linkage to be counted under repeat finance

\* Credit Outstanding 5(a) and 5(b) should be inclusive of the cumulative credit disbursed in the month i.e. 5(a) = 4(b) + credit outstanding till last month



## Appendix

<b>No.</b>	<b>Circular No.</b>	<b>Date</b>	<b>Subject</b>
1.	<a href="#">RPCD.GSSD.CO.NO.81/09.01.03/2012-13</a>	27.06.2013	Priority Sector Lending – Restructuring of SGSY as National Rural Livelihoods Mission(NRLM)-Aajeevika
2.	<a href="#">RPCD.GSSD.CO.BC.No.38/09.01.03/2013-14</a>	20.09.2013	Credit Facility under National Rural Livelihoods Mission(NRLM)- Aajeevika- Reporting to RBI
3.	<a href="#">RPCD.GSSD.CO.BC.No.57/09.01.03/2013-14</a>	19.11.2013	Restructuring of SGSY as National Rural Livelihoods Mission (NRLM)-Aajeevika- Interest Subvention Scheme
4.	<a href="#">FIDD.GSSD.CO.BC.NO.45/09.01.03/2014-15</a>	09.12.2014	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme